

- Note :— 1. All motions and mentioning of D. B. Civil side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - I.
All motions and mentioning of D. B. Criminal side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before D. B. - II.
2. All motions and mentioning of S. J. matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the seniormost Hon'ble Judge presiding over such Benches.
3. All matters would be listed as per roster. Tied up and part- heard matters will be listed on Wednesday in 2nd half before respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.

SITTING OF BENCHES OF PATNA HIGH COURT FROM 15th November, 2016

DIVISION BENCHES

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| 1. Hon'ble The Acting Chief Justice &
Hon'ble Mr. Justice Vikas Jain | I. (a). CWJC - Relating to PIL
(b). CWJC - Relating to Validity of Acts , Rules & Regulations etc.
(c). CWJC - Relating to Excise, Income Tax Central Taxation etc.
(d). CWJC (State Taxation Matters) / M. A. (Taxation)—Orders , Admission & Hearing
(e). CWJC - Relating to Judicial Service
II. LPA (2016)
III. Referred matters civil and criminal)
IV. Civil Review (D.B.) —Orders, Admission & Hearing
V. Any other civil matters not assigned to any other D.B. |
| 2. Hon'ble Mr. Justice Navaniti Prasad Singh &
Hon'ble Mr. Justice Jitendra Mohan Sharma | I. Cr. W. J. C. — Including Habeas corpus (D.B.) & B.C.C. Act— Orders, Admission & Hearing.
II. Cr. Appeal (D.B.) — Orders & Admission
III Cr. Appeal (D.B.)--Urgent and Hearing - Assigned matters
IV Original Criminal Misc.(D.B.)
V. M.A. (Family Court Matters) Orders , Admission & Hearing
VI. Commercial Appellate division Matters--Orders, Admission & Hearing
VII. Specially Assigned Matters |
| 3. Hon'ble Mr. Justice Ramesh Kumar Datta &
Hon'ble Mr. Justice Rajendra Kumar Mishra | I. LPA (upto 2015) — Orders , Admission & Hearing
II. CWJC — CAT Matters - Orders, Admission & Hearing.
III. MJC (D.B.) — Orders, Admission & Hearing
IV. Specially Assigned Matters |
| 4. Hon'ble Mr. Justice Samarendra Pratap Singh &
Hon'ble Mr. Justice Aditya Kumar Trivedi | I. Criminal Appeals (D.B.) (Custody matters)- Orders, Orders on Petitions & Hearing
II. Cr. Appeal (D.B.) (Old Matters) — Hearing
III. Death Reference- Hearing
VI. Specially Assigned Matters |

CIVIL & CRIMINAL SINGLE BENCHES

1. Hon'ble The Acting Chief Justice
(Wednesday or any other day as per requirement) 2nd half— Request Case - (2016)
2. Hon'ble Mr. Justice Ajay Kumar Tripathi Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2014 to 2016)
Group -II — Education Matters, other service matters — Orders , Admission & Hearing (From 2013)
Specially Assigned Matters
3. Hon'ble Mr. Justice Kishore K. Mandal Ist Half - Criminal Misc. Matters under Section 438 and 439 Cr. P.C.
IInd Half – I. CWJC — Group —IV —Orders, Admission & Hearing
II. Matters arising from DRT — Orders, Admission & Hearing
III. Request Cases (Up to 2015)- Orders, Admission & Hearing
IV. Specially Assigned Matters
4. Hon'ble Mr. Justice Dr. Ravi Ranjan CWJC -- Group — V - Religious Trust, Housing Board, wakf Act, Encroachment / Demolition, Arms Act ,E.C. Act, Stamp Act , Arbitration , Foreigners Act, Gram panchayat Matters, PRDA, Indira Vikas —Orders, Admission & Hearing

IV.CWJC —Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders, Admission & Hearing (Up to 2010)
V. MJC.— Orders, Admission & Hearing.
VI. Specially Assigned Matters
5. Hon'ble Mr. Justice Jyoti Saran I. CWJC- Group — II — (Compulsory retirement ,Disciplinary proceedings, removal / Dismissal / termination, Suspension, Reversion, Increments / withholding of increments, Efficiency bar, Voluntary retirement.) — Orders , Admission & Hearing
II. Friday 1st half Group — V -(Industrial Law/ E.S.I. / E.P.F., Forest Act, Registration Act, Mines Act, Public Drainage /Telephone , B.B.C. Act.), Electricity Act, Freedom fighter, Citizenship, Pollution , Jawahar Rojgar / Notified Area, S.F.C — Orders, Admission & Hearing
III. Specially Assigned Matters

6. Hon'ble Mr. Justice Rakesh Kumar
- I. Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
 - II. Criminal Misc. Matters - P.C. Act; NDPS Act and 498-AIPC
 - III. Criminal Misc. Matters under Section 482 Cr. P.C.
7. Hon'ble Mr. Justice Birendra Prasad Verma
- I. CWJC —Group — III —Orders , Admission & Hearing
 - II. Testamentary cases / Suits — Orders, Admission & Hearing (on Friday 2nd half) — At 2.15 P.M.
 - III. F.A.— Orders & Hearing (From 1990)
 - IV. Miscellaneous Appeals — Orders, Admission & Hearing.
 - V. Specially Assigned Matters
8. Hon'ble Mr. Justice Dinesh Kumar Singh
- I. Group— II (Equal pay for equal work, Selection, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders, Admission & Hearing (2011 & 2012)
 - II. Group -II — Education Matters, other service matters — Orders , Admission & Hearing (Up to 2012)
 - III. Specially Assigned Matters
9. Hon'ble Mr. Justice Mungeshwar Sahoo
- I. F. A. — Order and Hearing (Up to 1989)
 - II. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s 115 C. P. C.) (2015 & 2016) & Civil Misc. cases arising for civil court —Orders, Admission & Hearing. (2016)
 - III. Specially Assigned Matters
10. Hon'ble Mr. Justice Hemant Kumar Srivastava
- Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
11. Hon'ble Mr. Justice V. Nath
- I. Second Appeals — Order , Admission & Hearing
 - II. Civil Revision —Orders, Admission & Hearing.
 - III. Writ Petitions arising from orders of Civil Courts/ converted from Civil Revision Applications (U/s115 C. P. C.) —Orders, Admission & Hearing. (upto 2014)
 - IV. Other Civil matters not assigned to any other Bench — Orders, Admission & Hearing.
12. Hon'ble Mr. Justice Shivaji Pandey
Selection,
- I. CWJC — Group— II (Equal pay for equal work, Appointment, Appointment on compassionate grounds, Recruitment, Leave, Honorarium, Allowance(LTC) , Medical reimbursement, stoppage of salary, Transfer, Repatriation, deputation , Continuity in Service , Pay Scale, Reservation , Regularization, Promotion , Seniority, Allotment of quarters, Departmental examination, Temporary Post, Date of Birth.)— Orders , Admission & Hearing (2013)
& Specially Assigned Matters
 - II. Company Petition & Company application— Orders, Admission & Hearing

13. Hon'ble Mr. Justice Ashwani Kumar Singh I.CWJC- Retirement benefit (State Govt. Services) --- Orders, Admission & Hearing
 II. CWJC — Retirement benefit (Body Corporate / Municipal Corporation Services etc.)— Orders, Admission & Hearing
 III.—CWJC —Retirement benefit (University and others— Orders, Admission & Hearing
14. Hon'ble Mr. Justice Ahsanuddin Amanullah I. Group — V (other un categorized Misc. matters,) Cooperative matters, Municipal Corporation, Zila Parishad -- Orders, Admission & Hearing
 II. Election matters Relating to Cooperative matters,Gram panchayat Zila Parishad, Municipal Corporation & University
 III. Others election related matters except election petition relating to MLAs/ MPs.— Orders, Admission & Hearing
15. Hon'ble Mr. Justice Chakradhari Sharan Singh I. Criminal Appeal, Govt. Appeal, SLA against Acquittal (S.J.)— Orders, Admission & Hearing
 II. Govt. Appeals and Criminal Application under Section 341 Cr. P. C. — Orders, Admission & Hearing.
 III. Criminal Misc. Matters under Section 482 Cr. P.C. (2015 & 2016) — Orders, Admission & Hearing
 IV. Cr. WJC (S.J.) — Orders, Admission & Hearing
 V. Cr. Miscellaneous Applications for Cancellation of Bail and Transfer— Orders, Admission & Hearing.
 VI.— Criminal Revisions Arising From Orders of Conviction, Transfer & Criminal Misc. Matters etc.
 VII-Any others matters not assigned to any other Bench.— Orders , Admission & Hearing
 VIII. Specially Assigned Matters
16. Hon'ble Mr. Justice Prabhat Kumar Jha Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
17. Hon'ble Justice Smt. Anjana Mishra Criminal Misc. Matters under Section 438 & 439 Cr. P.C.
18. Hon'ble Justice Smt. Nilu Agrawal Criminal Misc. Matters under Section 482 Cr. P.C.
19. Hon'ble Mr. Justice Sudhir Singh Criminal Misc. Matters under Section 438 & 439 Cr. P.C.

Civil Review Petitions in Single Judge Matters to be listed as per Tied up of the Bench Concerned / Roster of the subject matter.